

**PUBLIC NOTICE**

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost/ misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Sr. No.	Name of Shareholder	No. of shares	Distinctive nos.	Certificate	
		From	To	From	To
FKPD 01510	PHIROZ FRAMROZE BOOCHA & MANI FRAMROZE BOOCHA	1005	3773641	3774645	2114

Name of Shareholder(s)- PHIROZ FRAMROZE BOOCHA & MANI FRAMROZE BOOCHA  
Name and Registered Office address of Company: Eureka Forbes Limited : SS81/B2, 7th Floor, 701, Marathia Innova, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013, Maharashtra, India  
Date: 24/03/2025

Dy. CMM (CWE), Matunga 860

**CENTRAL RAILWAY**

**SUPPLY OF AUTOMATIC SLIDING DOOR**

Tender Notice No.: CWE/MTN/85246596C/2025

Particulars: Supply of automatic sliding door complete including mechanism & door control for EMU to ICF specification No. ICF/ELEC/127 REV.01 8 UT without correction slip-1 & 2 As per Dir. No. EMU/DMC/AC-5-8-001/Co-I, Art. a OEM - M/s. Beijing Bode Transportation Equipment Co. Ltd. Qty.: 8 sets. Tender opening date: 14/04/2025. Tender cost: Rs. 61,36,000.00. Complete tender details are available and can be downloaded from Central Railway official website www.ireps.gov.in.

Dy. CMM (CWE), Matunga 860

**ADITYA BIRLA CAPITAL**

**ADITYA BIRLA FINANCE LIMITED**

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.  
Branch Office : 12<sup>th</sup> Floor, R Teck Park, Nirion Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

**POSSESSION NOTICE [SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]**

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred U/s.13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below U/s. 13(2) of the said Act calling upon you being the borrowers (Names & Addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has Taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/s. Amt.	Description of Immovable Property (Properties Mortgaged)	Possession Date
1.	M/s. Sadgururupa Enterprises, Through its Proprietor Uday Sakharum Rawool	DN Date: 19.06.2024	Flat No. 104, 1 <sup>st</sup> Floor, Adm. 750 Sq. Ft. (Built Up Area) In The Building Known As Nagabai Apartment 3, Constructed On Land Bearing S. No. 130, H. No. 2E, Situated At Ajadegaon, Ajade : Golavali, Dombivali (E), Village : Ajade, Tal. Kalyan & Dist. Thane-421 201.	21.03.2025 (Physical Possession)

Place : Thane, Maharashtra  
Date : 25.03.2025

Authorised Officer, ADITYA BIRLA FINANCE LIMITED

**Bank of India**

Relationships beyond Banking

VILE PARLE EAST BRANCH : 52, Hanuman Road, Vile Parle (East), Mumbai-400 057

**POSSESSION NOTICE**

[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

WHEREAS The undersigned being the Authorized officer of the BANK OF INDIA, VILE PARLE EAST BRANCH, MUMBAI under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 02.09.2021 Calling upon the Borrower's / Guarantor's / Mortgagor's Mr. Santosh Shankar Dongare, Mrs. Arli Santosh Dongare to repay the amount mentioned in the notice being ₹ 25,98,825.24 (Rs. Twenty Five Lakh Ninety Eight Thousand Eight Hundred Twenty Five and Paise Twenty Four Only) as on 02.09.2021 within 60 days from the date of receipt of the said notice with future interest and incidental charges w. e. f. 03.09.2021. The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him / her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21<sup>st</sup> Day of March of the year 2025.

The Borrower / Guarantor in particular and the Public in General is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA, VILE PARLE EAST BRANCH, MUMBAI for an amount of ₹ 25,98,825.24 (Rs. Twenty Five Lakh Ninety Eight Thousand Eight Hundred Twenty Five and Paise Twenty Four Only) as on 02.09.2021 plus interest and incidental expenses incurred by bank w. e. f. 03.09.2021.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY	
Residential Flat No. 105, I Wing, 1 <sup>st</sup> Floor, Building No. 05, Prayag City Phase 1, Panvel, Maharashtra. • Admeasuring Approximately 470.37 Sq. Ft.	Sd/- Authorized Officer Bank of India

Date : 21.03.2025  
Place : Panvel

**NOTICE**

NOTICE is hereby given that the Certificate for 300 (Three Hundred) Equity Shares of face value Rs. 1/- bearing Register Folio No. HLL2947787, Certificate No. 5269644, Distinctive Nos. from 1154310201 To 1154310500 Of HINDUSTAN UNILEVER LIMITED., standing in the name of BHAVE NIRUPAMA SHRIKRISHNA has/have been lost or mislaid and the undersigned has/have applied to the Company to issue duplicate Certificate for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office at Unilever House, B. D. Sawant Marg, Chakala, Andheri East Mumbai - 400 099, within one month from this date else the company will proceed to issue duplicate Certificate.

Name of Shareholder: BHAVE NIRUPAMA SHRIKRISHNA  
Date : 24/03/2025

Name and Registered Office address of Company:  
Hindustan Unilever Limited  
Unilever House, B. D. Sawant Marg, Chakala, Andheri East, Mumbai - 400 099.

**CLASSIFIEDS**

**PERSONAL**

**CHANGE OF NAME**

I SUPRABHA DEBBARMA alias CHHABI CHAKRABORTY d/o GIRISH CHAKRABORTY and w/o BIKASH CHAKRABORTY r/o Flat B-205, 2-Wing-B, Palacia Ph-2, Kingston, Waghbil, GB Road, Opposite Swastik Regalia Waghbil, PO Kharavadavali, Thane, Maharashtra-400615 have changed my name as CHHABI CHAKRABORTY.

0040780790-1

**E-Auction Sale Notice**

**MAN TUBINOX LIMITED (IN LIQUIDATION)**

Sale of the Company as a going concern under Insolvency and Bankruptcy Code, 2016  
Reg. Office: 102, Man House, 2nd Floor, S.V. Road, Vile Parle (West), Mumbai, Maharashtra, India - 400056. CIN No: U28112MH2006PLC285982

Liquidator: CA Vikas Prakash Gupta  
(IP Registration No: IBB/ IPA-001/ IP-P00501/ 2017-2018/ 10889)  
Liquidator Address: Plot No. 212, 2nd Floor, Ring Rd, Chhatrapati square, near Kalparuksha Hospital, Nagpur, Maharashtra 440015.  
Email: liqoffice.mantubinox@gmail.com and vikas.gupta@bngca.com  
Contact No. 8093098294

Notice is hereby given to the public in general in connection with the sale MAN TUBINOX LIMITED (in liquidation) ["Corporate Debtor"] as going concern, offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order IA No. 362 (MB)/2021 in CP No. 4348/MB/2018 dated 22nd October, 2021 (published on 6th December 2021) under the Insolvency and Bankruptcy Code, 2016 ("Code").

The assets of the Corporate Debtor forming part of its liquidation estate, are being offered for sale as a going concern in terms of clause (e) of regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The bidding shall take place through an e - auction services provider National E-Governance Services Limited at <https://nse.co.in/auction/notices-under-ibc/>

Asset
Sale of Corporate Debtor M/s Man Tubinox Limited as going concern under regulation 32 (e) read with regulation 32A of the liquidation process Regulations, 2016 consisting of following Assets (refer E-auction Process Memorandum for further details):

**ADITYA BIRLA CAPITAL**

**ADITYA BIRLA FINANCE LIMITED**

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.  
Branch Office : 12<sup>th</sup> Floor, R Teck Park, Nirion Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

**POSSESSION NOTICE [SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]**

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred U/s.13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below U/s. 13(2) of the said Act calling upon you being the borrowers (Names & Addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has Taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/s. Amt.	Description of Immovable Property (Properties Mortgaged)	Possession Date
1.	M/s. Autocraft Motors, Through its Proprietor Satish Kumar Nayak	DN Date: 10.01.2025	Gala No. 1, Ground Floor, Sapna Sadan CHS., Survey No. 13 of Village : Katernivali, Hanuman Nagar Road, Near Sapana Bakery, Kalyan, East Thane-421 306.	22.03.2025 (Symbolic Possession)

Place : Kalyan, Thane  
Date : 25.03.2025

Authorised Officer, ADITYA BIRLA FINANCE LIMITED

**SVC CO-OPERATIVE BANK LTD.**

LEGAL & RECOVERY DEPARTMENT

SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI: 400 055. Tel No: 71999983/7199977/19999867/1999975.

**POSSESSION NOTICE**

WHEREAS the undersigned being the Authorized Officer of SVC Co-operative Bank Limited earlier known as The Shamrao Vithal Co-operative Bank Ltd., under the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 03.07.2024 under Section 13 (2) of the said Act, calling upon the Borrower/Mortgagor/ Guarantor, 1. M/s. Anas Enterprises (Prop. Mr. Habib Ataula Khan) - Principal Borrower Plot No. 3, A S No. 37, H. No. 1 (PT) at Village Dhansar, Juna Satpati Road, Opp. Ghodela Apt, Palghar - 401 404. And / Or Plot No. 3-A, Ashoka Rubber Private Limited, Opp. Ghodela Garden Complex, Old Satpati Road, Dhansar, Palghar West - 401 404. 2. Mr. Habib Ataula Khan - Guarantor Plot No. 3, A S No. 37, H. No. 1 (PT) at Village Dhansar, Juna Satpati Road, Opp. Ghodela Apt, Palghar - 401 404. And / Or Flat No. 402, 4th Floor, Building No. 1, Fia Imperia, Sundaram School Naka, Palghar Mahim Road, Vajulari, Palghar West - 401 404. And / Or B-490, S. No. 36/2, Pilena Nagar, Opp. Nest Hotel, Mahim Highway Road, Palghar - 401 404 to repay the amount mentioned in the said Notice being Rs. 1,97,51,272.97 (Rupees One Crore Ninety Seven Lakhs Fifty One Thousand Two Hundred Seventy Two & Paise Ninety Seven Only) as on 30.06.2024 as indicated in the table together with interest from 30.06.2024 plus legal and other incidental expenses incurred thereon till the date of closure, within 60 days of receipt of this notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Mortgagor / Guarantor and the public in general that, the undersigned Authorized Officer of SVC Co-operative Bank Ltd., has taken SYMBOLIC POSSESSION of the Machine described herein below in exercise of powers conferred on him under Section 13 (4) of Section 13 of the Act read with the Rule 6 of the Security Interest Enforcement Rules, 2002 on this 21.03.2025.

The Borrower / Mortgagor / Guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of SVC Co-operative Bank Limited., earlier known as The Shamrao Vithal Co-operative Bank Ltd., for an amount of Rs. 2,12,46,218.97 (Rupees Two Crores Twelve Lakhs Forty Six Thousand Two Hundred Eighty Eight & Paise Ninety Seven Only) as on 28.02.2025, together with interest from 28.02.2025 at contractual rate plus legal costs / charges etc. till the date of entire payment.

**Description of The Property**

Hello Baler's Automatic Baler Machine Model Number : HFA8-10, Serial Number : 210218 having capacity of 140 T installed / lying at Survey No. 56, Near Vidya Weigh Bridge, Globe Complex, Village Dopode, Tal. Bhiwandi, Dist. Thane - 421 302.

Date: 21/03/2025  
Place: Bhiwandi, Dist. Thane

Mr. Kishor N. Satpute  
Asst. Gen. Manager & Authorised Officer

**Asset**

Sale of Corporate Debtor M/s Man Tubinox Limited as going concern under regulation 32 (e) read with regulation 32A of the liquidation process Regulations, 2016 consisting of following Assets (refer E-auction Process Memorandum for further details):

a) Plot No. 847, Sector-3, Industrial Area, Pithampur, Dist. Dhar (M.P.): (61629 44 Sq. Mtr.) This is an industrial land, taken on Lease from M/s MP Auyogik Kendra Vikas Nigam (MPIC), Indore by M/s. Man Tubinox Ltd vide Lease deed No. 4968 Dt. 22/06/2015 for a period of 30 years.

\* The assets of the corporate debtor are being sold along with transfer of pending cases related to assets at various forums, to the extent permissible under the applicable Law. The details of assets are and liabilities are provided in E-auction process document

b) All the Security and Financial Assets consisting of receivables, Stock in trade, Investments and other financial assets and securities and other assets as given in E-auction process documents

Reserve Price	Earnest Money Amount	Bid Increment Amount
Rs. 9,27,00,000/- (Rupees Nine Crore and Twenty Seven Lakh Only)	Rs. 46,35,000/- (Rupees Forty Six Lakhs Thirty Five Thousand Only) on or before 21st April, 2025 before 05:00 PM	Rs. 5,00,000/- (Rupees Five Lakhs Only)

**EOI Submission Last Date:** The last date for submission of EOI along with eligibility documents is 08th April 2025 and EMD Payment Last date: 21st April 2025

**Date of Inspection:** All working days from 11th April 2025 to 18th April 2025 (from 10 AM to 5 PM) with prior intimation to the liquidator.

**Important Notes:**

- E Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS, NO RECOURSE BASIS". The sale is conducted under the provisions of the Code and the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016 made thereunder.
- This E-auction Sale Notice shall be read in conjunction with the complete E-auction Process Document containing the detailed terms and conditions and brief of the Assets, Bid Application Form, General Terms & Conditions of E-Auction Sale which are available through request at Email id: liqoffice.mantubinox@gmail.com & vikas.gupta@bngca.com or <https://nse.co.in/auction/notices-under-ibc/>
- Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions as prescribed in the E-auction Process Documents and accordingly, submit their expression of interest in the manner stipulated in the E-auction Process Document.
- The Liquidator has the absolute right to accept or reject any or all offers (s) or adjourn / postpone / cancel / modify / terminate the e - auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
- Eoi document along with eligibility documents should be emailed at the email address mentioned in point no. 2 on or before 8th April 2025 and hard copy should be delivered at the address: Plot No. 212, 2nd Floor, Ring Rd, Chhatrapati square, near Kalparuksha Hospital, Nagpur, Maharashtra 440015.
- Last date for submission of EMD is 21st April, 2025
- E Auction shall be conducted on Thursday, 24th April, 2025 from 3:00 PM to 5:00 PM.

Date: 25/03/2025  
Place: Mumbai

Vikas Prakash Gupta  
Liquidator  
(Man Tubinox Limited - In Liquidation)  
Reg No.: IBB/ IPA-001/ IP-P00501/ 2017-18/ 10889  
Address: Plot No. 212, 2nd Floor, Ring Rd, Chhatrapati square, near Kalparuksha Hospital, Nagpur, Maharashtra 440015.  
Mail address: liqoffice.mantubinox@gmail.com vikas.gupta@bngca.com

(This is not an Offer Document Announcement. This corrigendum should be read in conjunction with the Red Herring Prospectus dated March 13, 2025 and the Corrigendum dated March 20, 2025 and issue advertisements published earlier.)

**RAPID FLEET MANAGEMENT**

**RAPID FLEET MANAGEMENT SERVICES LIMITED**

Corporate Identification Number: U60232TN2017PLC120205

Our Company was originally incorporated on December 26, 2017 as a Private Limited Company in the name of "Rapid Fleet Management Services Private Limited" under the provisions of the Companies Act, 2013 with the Registrar of Companies, Central Registration Centre. Subsequently pursuant to a Special Resolution of our Shareholders passed in the Extra-Ordinary General Meeting held on July 06, 2023, our Company was converted from a Private Limited Company to Public Limited Company and consequently, the name of our Company was changed to "Rapid Fleet Management Services Limited" and a Fresh Certificate of Incorporation consequent to Conversion was issued on August 30, 2023 by the Registrar of Companies, Chennai. For details in relation to the incorporation, Change in Registered Office and other details, please refer to the chapter titled "Our History and Certain Other Corporate Matters" beginning on 170 of the Red Herring Prospectus.

Registered Office: New No. 9, Old No. 5 Coral Merchant Street, Chennai 600001, Tamil Nadu, India.  
Telephone: 044-25210132 | Email: info@rapidtransportsystems.in | Website: www.rapidfleet.in  
Contact Person: Ms. Ankita Gupta: Company Secretary and Compliance officer

**THE PROMOTERS OF OUR COMPANY ARE MR. ANAND PODDAR AND MS. SHRUTI PODDAR**

The issue is being made pursuant to Chapter IX (Initial Public Offer by Small and Medium Enterprises) of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended from time to time (SEBI ICDR Regulations).

The equity shares of the Company will get listed on the Emerge Platform of National Stock Exchange of India Limited. NSE Emerge shall be the designated stock exchange.

**THE ISSUE**

**PUBLIC ISSUE of 22,84,800\* EQUITY SHARES OF FACE VALUE OF ₹10.00 EACH (THE "EQUITY SHARES").**

\*Subject to finalisation of basis of allotment

**DETAILS OF THE SELLING SHAREHOLDERS, OFFER FOR SALE AND WEIGHTED AVERAGE COST OF ACQUISITION - Not Applicable as the entire issue constitutes fresh issue of equity shares.**

**PRICE BAND: ₹ 183.00 to ₹ 192.00 PER EQUITY SHARE OF FACE VALUE OF ₹ 10.00 EACH**

THE FLOOR PRICE IS 18.3 TIMES THE FACE VALUE OF THE EQUITY SHARES AND THE CAP PRICE IS 19.2 TIMES THE FACE VALUE OF THE EQUITY SHARES.

THE PRICE TO EARNING RATIO BASED ON DILUTED EPS FOR FY 2023-24 AT THE FLOOR PRICE IS 11.34 TIMES AND AT THE CAP PRICE IS 11.89 TIMES.

BIDS CAN BE MADE FOR A MINIMUM OF 600 EQUITY SHARES AND IN MULTIPLES OF 600 EQUITY SHARES THEREAFTER.

**केनरा बैंक Canara Bank**

Fort Main Branch, 5A, Sir P.M. Road, Syndicate Bank Building, Fort, Mumbai, Maharashtra - 400001 Email : cb0108@canarabank.com

**POSSESSION NOTICE (Section 13(4))**  
(For Immovable property)

Whereas the undersigned being the Authorized Officer of the Canara Bank, Fort Branch, appointed under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 02.12.2024 and published in 2 Newspapers on 28.12.2024 calling upon the borrower, M/s Saish Group and Company Prop. Mr. Hareesh Datta Galkwad A/B-302 Krishna Paradise Shree Malang Road, Near Reliance Smart Point, Kalyan East Thane - 421306 to repay the amount mentioned in the notice, being Rs. 21,11,463.58 (Rupees Twenty One Lakhs Eleven Thousand Four Hundred Sixty Three and Paise Fifty Eight only) as on 30.11.2024 plus interest due and other cost within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 24th day of March 2025.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, Fort Branch for an amount of Rs. 21,11,463.58 (Rupees Twenty One Lakhs Eleven Thousand Four Hundred Sixty Three and Paise Fifty Eight only) as on 30.11.2024. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

Shop/Office No 24, Admeasuring about 228 Sq ft Built Up area, on 2nd floor in the building known as "Govind Complex" in society known as "New Gangatirth Co-Op Housing Society Ltd." Being constructed on said plot of Land bearing Survey No 82, Hissa No 2 Survey No 83, Hissa No 3/1, Survey No 83, Hissa No 3/2, lying, being and situated at village Mouje Tisgaon, Taluka Kalyan, District Thane-421301.  
CERSA1 Security / Interid: 40006467928; Asset ID: 200067452173  
Name of Title Holder: Mr. Hareesh Datta Galkwad & Mrs. Dhanshree Hareesh Galkwad

Date : 24.03.2025  
Place : Mumbai

Sd/-  
Authorized Officer  
Canara Bank,  
Type of Possession: Symbolic

- Mr. Hareesh Datta Galkwad, Office No. 24, 1st Floor, Building No. A, New Gangatirth CHSL, Govind Complex, Jani Mari Road, Kalyan (East)-421301
- Mrs. Dhanshree Hareesh Galkwad, Office No. 24, 1st Floor, Building No. A, New Gangatirth CHSL, Govind Complex, Jani Mari Road, Kalyan (East)-421301.
- Mr. Hareesh Datta Galkwad, S/o. Datta Govind Galkwad, Flat No. 01, Sai Tisai Palace Govind, Complex, Near Jari Mari Gate Tisgaon, Thane-421306.
- Mrs. Dhanshree Hareesh Galkwad, S/o. Datta Govind Galkwad, Flat No. 01, Sai Tisai Palace Govind, Complex Near Jari Mari Gate Tisgaon, Thane-421306.

**SEC MARK CONSULTANCY LTD.**

CIN: L67190MH2011PLC220404  
Plot No. 36/227, Sector VI, Charkop, Kandivli (West), Mumbai - 400 067  
Phone: +91 81081 11531 / 32 / 98692 65949  
Email: info@secmark.in / Website: www.secmark.in

**NOTICE OF POSTAL BALLOT**

NOTICE is hereby given that pursuant to the provisions of Section 110 with Section 108B and all other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, including any statutory amendment(s), modification(s), variation(s) or re-enactment(s) thereto, for the time being in force and in compliance with the applicable guidelines / circulars / rules issued by the Ministry of Corporate Affairs ("MCA") inter alia including General Circular No. 09/2024 dated September 19, 2024, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, and other applicable laws and regulations, if any, the Company is seeking approval of its Members for passing of following Special Resolution as set out in the Postal Ballot Notice dated 21st March 2025, by way of remote e-voting:

Item No.	Resolution
1.	Re-appointment of Mr. Sagar Mansukhbhai Thanki as an Executive Director of the Company and approval of the Remuneration for a period from January 27, 2025 to August 31, 2027.

Members are hereby informed that:-

- The Cut-off date for the purpose of ascertaining the eligibility of Members to cast their vote through remote e-voting facility is Friday, March 14, 2025. The Company has engaged the services of National Depository Services Limited (NDSL) for providing e-voting facility to members.
- The Members whose names appear in the register of Members/register of beneficial owners as on the Cut-off date shall only be entitled to avail the remote e-voting facility. A person who is not a member as on the Cut-off date should treat this Notice for information purposes only.
- In compliance of statutory provisions, the Company has completed the dispatch of Postal Ballot Notice only through e-mail, on Monday, March 24, 2025, to all the Members whose e-mail IDs are registered with the Company/Depositories and whose names appear in the register of Members/register of beneficial owners as on the Cut-off date. Further, physical copy of Notice along with explanatory statement and Postal ballot form has not been sent to the Members for this Postal ballot. Hence, the Members are required to communicate their assent/dissent only through remote e-voting system.
- The remote e-voting period shall commence on Tuesday, March 25, 2025 at 09:00 a.m. (IST) and will end on Wednesday, April 23, 2025 at 5:00 p.m. (IST). The remote e-voting module will be disabled thereafter by NDSL. Once the vote on a resolution is cast by a Member, they shall not be allowed to change it subsequently to cast the vote again. The detailed procedure/instructions for e-voting are specified in the Notes to the Postal Ballot Notice.
- The Board of Directors of the Company has appointed Mr. Vijay Ramesh Gupta, (ACS No. 33296, Certificate of Practice No. 22478) of VRG and Associates, Practicing Company Secretary as a Scrutinizer for conducting this Postal Ballot process.
- The aforesaid Notice along with explanatory statement is available on the website of the Company i.e., www.secmark.in, website of NDSL at www.evoting.nsl.com, website of BSE Limited at www.bseindia.com and Website of NSE Limited at www.nseindia.com. Those Members, whose e-mail IDs are not registered, are requested to refer to the procedure mentioned in the Notes to Postal Ballot Notice available on the above websites, to cast their votes electronically.
- Members holding shares in electronic form are requested to register/update their e-mail IDs with the respective depository participants and in case of shares held in physical form, by sending a request through e-mail to the Registrar and Share Transfer Agent (R&TA) of the Company i.e., Bigshare Services Pvt Ltd at e-mail ID: prasadm@bigshareonline.com with a copy marked to cs@secmark.in.
- In case of any queries/grievances, Members may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual available at the download section of: www.evoting.nsl.com or refer to the instructions as mentioned in the Postal Ballot Notice or call on toll free nos. 022-48867000 or send a request to Ms. Pallavi Mhatre, Sr Manager, (NDSL) at www.evoting.nsl.com. Members may also write to the Company at the e-mail ID: cs@secmark.in.
- The results of the Postal Ballot, along with Scrutinizer's report, will be declared within the statutory timelines by placing the same on the website of the Company i.e., www.secmark.in and e-voting agency i.e., www.evoting.nsl.com. Further the results shall also be communicated to the Stock Exchanges simultaneously.

For SecMark Consultancy Limited  
Sd/-  
Sunil Kumar Bang  
Company Secretary & Compliance Officer  
Membership No. A1780

Place : Mumbai  
Date : March 24, 2025

**ISSUE PROGRAM**

**ANCHOR BID OPENED ON: THURSDAY, MARCH 20, 2025**

**ISSUE OPENED ON: FRIDAY, MARCH 21, 2025**

**ISSUE CLOSES ON: TUESDAY, MARCH 25, 2025**

Company is engaged in the business of providing logistics services tailored to the diverse needs of our B2B and B2C clientele. Our process begins with order booking, followed by route planning to optimize efficiency. Each shipment is carefully matched with an appropriate vehicle, factoring in cargo specifics for safe transit. Utilizing GPS, FAST-TAG SIM TRACKING navigation systems, we track and monitor every movement, providing real-time updates. Upon arrival at the destination, our unloading procedures guarantee safe delivery.

ALLOCATION OF THE ISSUE				
QIB PORTION	NOT MORE THAN 50.00% OF THE NET OFFER			
RETAIL PORTION	NOT LESS THAN 35.00% OF THE NET OFFER			
NON-INSTITUTIONAL PORTION	NOT LESS THAN 15.00% OF THE NET OFFER			

IN MAKING AN INVESTMENT DECISION, POTENTIAL INVESTORS MUST ONLY RELY ON THE INFORMATION INCLUDED IN THE RED HERRING PROSPECTUS AND THE TERMS OF THE OFFER, INCLUDING THE RISKS INVOLVED AND NOT RELY ON ANY OTHER EXTERNAL SOURCES OF INFORMATION ABOUT THE OFFER AVAILABLE IN ANY MANNER.

The price band is justified based on the qualitative factors, quantitative factors and KPIs disclosed in the chapter title "Basis for Issue Price" beginning on page 89 of Red Herring Prospectus.

**CORRIGENDUM TO RED HERRING PROSPECTUS DATED MARCH 13, 2025**

**ATTENTION**

The Corrigendum is with reference to the Red Herring Prospectus dated March 13, 2025 filed by Rapid Fleet Management Services Limited in relation to the issue with Registrar of Companies, Chennai on March 14, 2025 and submitted with Emerge Platform of NSE Limited ("NSE Emerge").

Attention of Investors is drawn on the following:

- On page F-13 under the head "Notes to Restated Financial Information" in the Chapter titled "Financial Information" Trade Payables ageing schedule for the year ended 31.03.2022 will be read as follow:

(₹ in lakhs)

Particulars	Outstanding for following periods from due date of payment				Total
	Less than 1 year	1-2 years	2-3 years	More than 3 years	
MSME	-	-	-	-	-
Others	3,603.99	23.20	193.42	-	3,820.61
Disputed Dues- MSME	-	-	-	-	-
Disputed Dues - Others	-	-	-	-	-
<b>TOTAL</b>	<b>3,603.99</b>	<b>23.20</b>	<b>193.42</b>	<b>-</b>	<b>3,820.61</b>

For Rapid Fleet Management Services Limited  
Sd/-  
Anand Poddar  
Managing Director  
DIN: 0002988

Date: March 24, 2025  
Place: Chennai, Tamil Nadu

**(Schedule)**

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FIREFLY LED PRODUCTS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	FIREFLY LED PRODUCTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19 September, 2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31902MH2013PTC248325
5. Address of the registered office and principal office (if any) of corporate debtor	Nirav No. 6, Gaonodi Industrial Estate Near Gaonodi Temple, Setivai Road Vesai (East), Thane-401208, Maharashtra.
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on: 18th March 2025 (Order intimated to IRP on 22nd March 2025)
7. Estimated date of closure of insolvency resolution process	18 September, 2025
8. Name and registration number of the insolvency professional acting as interim	

